

12-04 hrs.

Shri Bagri was then conducted out of the House by the Marshal.

श्री यादव : मुझे बड़ा दुःख है कि इस प्रश्न पर जहाँ गांधी जी का नाम आता है और विड़ना भवन के राष्ट्रीयकरण का प्रश्न आता है वा आया एक माननीय सदस्य को मदद में निकाल देते हैं। इसका मुझे बहुत दुःख है और मैं मजबूर हो कर मदद में बाहर जाता हूँ।

12-05 hrs.

Shri Ram Sewak Yadav and some other hon. Members then left the House.

Mr. Speaker: Order, order. We shall forget all that has happened now. Let us proceed to the next item of business.

12-07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TRAIN ACCIDENT IN ELISABETHVILLE

Shrimati Maimoona Sultan (Bhopal): Under Rule 197, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported train accident in Elisabethville and the injuries caused thereby to the Indian soldiers.

The Minister of Defence (**Shri Krishna Menon**): A train carrying 1600 Baluba refugees from the U.N. Refugee Camp at Elisabethville to South Kasai had an escort of one company of 4 Rajputana Rifles. The train left the Refugee Camp siding at Elisabethville at 13.50 hrs. (Local time) on 20th May 1962. After it had covered a few hundred yards, a coupling in the middle of the train appears to have given way. The front portion of the train carried on for some

distance but was halted when it was halted when it was realised by the driver that the rear half had become separated. Soon the rear portion of the train which had kept moving by its own momentum rammed into the tail of the front portion which had been halted, thus telescoping some of the carriages.

The accident resulted in injuries to 34 escorting troops and 50 refugees. All those with minor injuries were given first-aid treatment at the siding and the remainder were evacuated to the United Nations Hospital in Elisabethville. Examination and observation at the hospital has confirmed that the Army personnel admitted into the hospital were suffering only from minor injuries.

All army personnel except one have since been discharged from the hospital. The one who is left is also progressing satisfactorily.

Shrimati Maimoona Sultan: May I know whether the soldiers who got injured in this train accident are entitled to any compensation and, if so, through which agency will they get the compensation?

Shri Krishna Menon: They are governed by the ordinary Army regulations.

Shri A. V. Raghavan (Badagari): Was it due to any sabotage?

Shri Krishna Menon: No, Sir.

12-09 hrs.

PAPERS LAID ON THE TABLE

EMPLOYEES' PROVIDENT FUNDS (FOURTH AMENDMENT SCHEME 1962)

The Minister of Labour in the Ministry of Labour and Employment (**Shri Hathi**): I beg to lay on the Table a copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1962, published in Notification No. G.S.R. 633 dated the 5th.

[Shri Hathi]

May, 1962, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-137/62].

NOTIFICATION UNDER THE COLLECTION OF STATISTICS ACT

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to lay on the Table a copy of the Collection of Statistics (Central) Amendment Rules, 1962 published in Notification No. S.O. 1309 dated the 5th May, 1962, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953. [Placed in Library. See No. LT-138/62.]

12.10 hrs.

***DEMANDS FOR GRANTS—contd.**

MINISTRY OF FOOD AND AGRICULTURE—Contd.

Mr. Speaker: We now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Food and Agriculture. Out of Eight hours, four hours and 50 minutes have been taken. Three hours and ten minutes remain. Shri Vishram Prasad may continue.

श्री विश्राम प्रसाद (लालगंज): अध्यक्ष महोदय, कल मैं सीक्योरिटी आफ टन्योर, ओनरशिप आफ टनेन्ट्स, रगुलेशन आफ रेंट्स और सीलिंग और लैंड्स के ऊपर भाषण कर रहा था। इसी सिलसिले में

श्री भक्त दर्शन (गढ़वाल): श्रीमन्, मंत्री महोदय किस समय जवाब देंगे यह मालूम हो जाना चाहिए।

अध्यक्ष महोदय: मैं अभी बतलाता हूँ।

श्री विश्राम प्रसाद: मैं इस सिलसिले में रिपोर्ट और इंडियाज फूड काइसिस एंड

रेंट्स टु मीट इट बाई फोर्ड फाउंडेशन स्कीम से थोड़ा सा रेंट्स देना चाहता हूँ :—

“Such retardation emphasises the urgent need for passage of land reform legislation at the earliest possible dates, and then for immediate execution of the provisions of such legislation.”

यह रिकमेंडेशन दी गई है। मेरा कहना यह है कि जब तक इस जमीन का बंटवारा या जमीन के एरेजमेंट के सिल सले में मुधार नहीं होगा तब तक हमारे देश की पदावार नहीं बढ़ सकती है। जो दरअसल खेतों करता है व पदा करता है उसके पास जमीन नहीं है। इसलिए यह जरूरी है कि जमीन का बंटवारा समुचित रूप से हो।

दूसरा प्रश्न प्राइस कंट्रोल और मटेरिअल-जेशन आफ प्राइमेज का आता है। जब तक किसान को यह न मालूम हो जाय कि वह जो फसल पैदा करता है उसका उसे क्या मूल्य मिलने वाला है तब तक उसकी पैदावार नहीं बढ़ पाती है।

इस सिलसिले में इस रिपोर्ट में यह मेशन किया गया है :—

“To encourage increases in food-grain production, the cultivator should be assured of a price which will enable him to invest in fertiliser, seed and new equipment knowing that, with average crop conditions, he can repay any debts with the added income that results from adoption of improved practices.”

अध्यक्ष महोदय: मुझ में अभी सवाल किया गया था कि मिनिस्टर साहब किस वक्त बोलेंगे तो मैं बतलाना चाहता हूँ कि मैं उन्हें जवाब देने के लिए तीन बजे बुलाऊंगा।

श्री विश्राम प्रसाद: “Such assurance would constitute an important incentive to increased production.”

*Moved with the recommendation of the President.